

Commission has come to a conclusion that failure to render satisfactory after-sales service by the respondents amounted to an unfair trade practice within the meaning of Section 36A(1) of the MRTP Act, 1969.

(b) The information is being collected and will be laid on the Table of the House.

(c) As on 30-6-1991, there were 47 investigation cases pending, relating to unfair trade practices referred to the Director General of Investigation & Registration.

(d) Out of the above 47 cases, 13 relate to year 1990 and 34 relate to year 1991. Director General of Investigation and Registration is pursuing with the parties involved in the investigation to expedite submission of the relevant information.

(e) As on 30-6-1991 there were 545 cases relating to unfair trade practices pending enquiry with the MRTP Commission and the age-wise analysis is as follows :—

1984	5
1985	13
1986	57
1987	108
1988	93
1989	76
1990	92
1991	101
	Total 545

(f) The MRTP Commission is a quasi-judicial body and is required to follow the procedure laid down in the MRTP Act, 1969; MRTPC Regulations, 1991 and Code of Civil Procedure, 1908. The time involved in disposing of the enquiries depends upon the nature of the issues, conduct of the parties etc.

[Translation]

BOOTH CAPTURING AND RIGGING INCIDENTS DURING TENTH LOK SABHA ELECTIONS

1429. SHRI DILIP SINGH BHURIA : Will the Minister of LAW, JUSTICE

AND COMPANY AFFAIRS be pleased to state :

(a) the number of incidents of booth capturing and rigging which took place during the Tenth Lok Sabha elections. constituency-wise; and

(b) the steps taken or proposed to be taken by the Government to prevent such incidents in future ?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) :

(a) Statements No. I and II showing the constituency-wise number of polling stations where repoll had to be ordered due to incidents of booth capturing and such like malpractices and parliamentary constituencies where elections were countermanded due to large scale booth capturing and violence are given below.

(b) Election Commission takes all possible steps to prevent electoral malpractices and irregularities. It is, however, for the concerned State Government to make arrangements for Law and order and to ensure that incidents of booth capturing etc. do not take place. The Representation of the People (Amendment) Bill, 1990 introduced in Rajya Sabha in May, 1990 by the previous government seeks to make the offence of booth capturing a cognizable one and to enhance the punishment for the offence where such offence is committed by a person in the service of Government. The Bill also provides for strengthening of Section 58A of the Representation of the People Act, 1951 so that Election Commission could take a decision to countermand the poll on a report from the Returning Officer or otherwise. However, in view of the incidents in the last General Elections, the Government being committed to bringing in electoral reforms, feel that the matter requires further in-depth study before any concrete steps are proposed.

STATEMENT-I

Name of State/Union Territories and Nos. and name of constituency		No. of polling stations in which poll was adjourned or repoll was ordered
1		2
1. ANDHRA PRADESH		
1.	1- Srikakulam	1
2.	2- Parvathipuram (ST)	2
3.	3- Bobbili	4
4.	5- Bhadrachalam (ST)	2
5.	11- Eluru	2
6.	13- Vijayawada	2
7.	14- Tenali	3
8.	15- Guntur	29
9.	16- Bapatla	44
10.	17- Narasaraopet	66
11.	18- Ongole	33
12.	19- Nellore (SC)	4
13.	20- Tirupati (SC)	12
14.	21- Chittoor	33
15.	22- Rajampet	16
16.	24- Hindupur	1
17.	25- Anantapur	13
18.	26- Kurnool	11
19.	27- Nandyal	27
20.	28- Nagarkurnool (SC)	2
21.	29- Mahbubnagar	3
22.	30- Hyderabad	9
23.	32- Siddipet (SC)	3
24.	35- Adilabad	1
25.	36- Peddapalli (SC)	1
26.	37- Karimnagar	3
27.	41- Nalgonda	1
28.	42- Miryalguda	1
TOTAL		329
2. ARUNACHAL PRADESH		Nil
3. ASSAM		
1.	1- Karimganj	9
2.	2- Silchar	12
3.	8- Mangaldoi	1
4.	14- Lakhimpur	1
TOTAL		23

1	2
4. BIHAR	
1.	2- Bettiah 4
2.	3- Motihari 21
3.	4- Gopalganj 86
4.	5- Siwan 39
5.	6- Maharajganj 71
6.	7- Chapra 48
7.	8- Hazipur 3
8.	9- Vaishali 24
9.	10- Muzaffarpur 48
10.	11- Sitamarhi 35
11.	12- Seojar 51
12.	13- Madhubani 32
13.	14- Jhanjharpur 11
14.	15- Darbhanga 26
15.	16- Rosera 4
16.	17- Samstipur 13
17.	19- Balia 8
18.	20- Saharsa 28
19.	22- Araria 1
20.	25- Katihar 2
21.	26- Rajmahal 3
22.	27- Dumka 5
23.	28- Godda 5
24.	29- Banka 4
25.	30- Bhagalpur 9
26.	31- Khagaria 4
27.	32- Munghyr 212
28.	33- Begusarai 18
29.	34- Nalanda 39
30.	36- Arrah 32
31.	37- Buxur 19
32.	38- Sasaram 2
33.	39- Bikramganj 8
34.	40- Aurangabad 42
35.	41- Jehanabad 75
36.	42- Nawada 29
37.	44- Chatra 14
38.	45- Koderma 12
39.	46- Girdih 5
40.	47- Dhanbad 3
41.	48- Hazaribagh 6
42.	49- Ranchi 36
43.	50- Jamsheedpur 13
44.	51- Singhbhum 14
45.	53- Lohardaga 9
46.	54- Palamau 10
TOTAL	
	1177
5. GOA	
	Nil

1	2
6. GUJARAT	
1. 3- Jamnagar	6
2. 5- Porbander	10
3. 24- Surat	1
TOTAL	17
7. HARYANA	
1. 5- Rohtak	6
2. 6- Faridabad	6
3. 7- Mahendragarh	3
4. 8- Bhiwani	1
TOTAL	16
8. HIMACHAL PRADESH	
	Nil
9. KARNATAKA	
1. 1 Bidar	4
2. 2- Gulbarga	4
3. 4- Koppal	2
4. 9- Chikkaballapur	2
5. 10- Kolar (SC)	1
6. 19- Hassan	2
TOTAL	15
10. KERALA	
1. 19. Chirayankil	4
TOTAL	4
11. MADHYA PRADESH	
1. 2 Bhind	1
2. 5- Sagar (SC)	1
3. 6- Khajuraho	1
4. 10- Sidhi (ST)	7
5. 12- Surguja (ST)	6
6. 20- Bastar (ST)	1
7. 32- Rajgarh	2
8. 26- Seoni	5
9. 35- Khargone	2
TOTAL	26
12. MAHARASHTRA	
1. 26- Chandrapur	1
2. 35- Aurangabad	2
TOTAL	3
13. MANIPUR	
II. Qiter (ST)	1
TOTAL	1

1	2
14. MEGHALAYA	Nil
15. MIZORAM	Nil
16. NAGALAND	
1. Nagaland	6
17. ORISSA	
1. 5- Kendrapara	4
2. 4- Jajpur (SC)	1
3. 8- Puri	1
4. 12- Koraput	1
5. 1- Mayurbhanj	1
TOTAL	8
18. RAJASTHAN	
1. 2- Bikaner	1
2. 7- Dausa	15
3. 9- Bharatpur	5
4. 11- Sawaimadhopur	29
5. 22- Jalore	2
6. 23- Barmer	7
TOTAL	59
19. SIKKIM	Nil
20. TAMIL NADU	Nil
21. TRIPURA	Nil
22. UTTAR PRADESH	
1. 2- Garhwal	2
2. 4- Naini Tal	2
3. 5- Bijnor (SC)	6
4. 6- Amroha	9
5. 7- Moradabad	9
6. 12- Bareilly	9
7. 14- Shahjahanpur	1
8. 16- Shahabad	15
9. 18- Misrikh (SC)	1
10. 19- Hardoi (SC)	8
11. 20- Lucknow	9
12. 23- Rae Bareli	17
13. 24- Pratapgarh	44
14. 25- Amethi	2
15. 26- Sultanpur	8
16. 27- Akbarpur (SC)	10
17. 28- Faizabad	3
18. 30- Kaiserganj	5
19. 32- Balrampur	24
20. 33- Gonda	17
21. 34- Basti (SC)	1
22. 37- Bansaon (SC)	6
23. 41- Deoria	2
24. 42- Salempur	23
25. 43- Ballia	12

1	2
26. 44- Ghos	7
27. 45- Azamgarh	11
28. 46- Lalganj (SC)	10
29. 47- Machhlishahr	22
30. 48- Saidpur	1
31. 50- Ghazipur	13
32. 51- Chandauli	2
33. 52- Varanasi	5
34. 53- Robertsganj (SC)	14
35. 54- Mirzapur	10
36. 55- Phulpur	27
37. 56- Allahabad	8
38. 57- Chail (SC)	5
39. 58- Fatehpur	3
40. 60- Hamirpur	6
41. 62- Jalaun (SC)	28
42. 63- Gautampur (SC)	4
43. 64- Bilhaur	3
44. 67- Kannauj	6
45. 68- Farrukhabad	27
46. 69- Mainpuri	19
47. 70- Jalesar	9
48. 71- Etah	40
49. 72- Firozabad (SC)	9
50. 73- Agra	1
51. 74- Mathura	5
52. 75- Hathras (SC)	2
53. 77- Khurja (SC)	64
54. 79- Hapur	66
55. 81- Baghpat	136
56. 82- Muzaffarnagar	23
57. 83- Kairana	45
TOTAL	876
23. WEST BENGAL	
1. 10- Barhampur	1
2. 7- Malda	1
3. 34- Purulia	1
4. 25- Uluberia	3
5. 17- Diamond Harbour	1
6. 26- Serampore	3
7. 38- Asansol	8
8. 24- Howrah	36
TOTAL	54
24. ANDAMAN NICOBAR ISLANDS	
25. CHANDIGARH	Nil
26. DADRA & NAGAR HAVELI	Nil
27. DAMAN & DIU	Nil
28. DELHI	Nil
29. LAKSHADWEEP	Nil
30. PONDICHERRY	Nil

STATEMENT—II

PARLIAMENTARY CONSTITUENCIES WHERE ELECTION WAS COUNTERMANDED BY THE ELECTION COMMISSION UNDER SECTION 58A OF THE REPRESENTATION OF PEOPLE ACT, 1951 ON THE GROUND OF BOOTH CAPTURING

Name of the State	No. & name of Parliamentary Constituency
1. Bihar	1. 24—Purnea 2. 35—Patna
2. Uttar Pradesh	1. 66—Etawah 2. 78—Bulandshahr 3. 80—Meerut

IMPACT OF LOAN WAIVER SCHEME ON FARMERS

1430. SHRI VIJAY NAVAL PATIL : Will the Minister of FINANCE be pleased to state :

(a) the impact of loan waiver scheme introduced in the year 1990, on the farmers; and

(b) the number of farmers benefited as a result thereof so far, State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR

SINGH) : (a) Under the Debt Relief Schemes introduced by the Central and State Governments, waiver of principal and interest amounts has been allowed upto Rs. 10,000 per borrower to cover all over-dues on short term & term loans advanced by public sector banks, regional rural banks and cooperatives. It was an one time measure and has relieved the farmers, artisans and weavers of their debt burden to enable them to increase production and productivity.

(b) As on 1-7-1991, 295.45 lakhs of beneficiaries, which includes farmers, have been provided relief under the loan waiver scheme. State-wise position of beneficiaries is given below in the statement.

STATEMENT

Sr. No.	States/U.Ts.	No. of persons given relief
1	2	3
1.	Andhra Pradesh	2931480
2.	Arunachal Pradesh	12157
3.	Assam	508562
4.	Bihar	3543349
5.	Goa	18761
6.	Gujarat	1355479
7.	Haryana	599049
8.	Himachal Pradesh	277821
9.	Jammu & Kashmir	33805
10.	Karnataka	1616376
11.	Kerala	437322
12.	Madhya Pradesh	1914866
13.	Maharashtra	2875078
14.	Manipur	73064
15.	Meghalaya	17066
16.	Mizoram	6396